Annexure – 1
Name of the corporate debtor: Western Energetics Private Limited;
Date of commencement of CIRP 19.09.2023; List of creditors as on: 31.10.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1.	Sterling Urban Co-operative Bank Ltd.	03/10/2023 Revised dt. 22.10.2026	Revised total 22071346.00 (R)*	16418428	Loan Facility	16418428	0.00	No	100%	0.00	0.00	5652918	0.00	
	Total		22071346.00	16418428		16418428	0.00			0.00	0.00	5652918	0.00	

Note 1 — Revised claim

*The creditor originally submitted Form C on 03.10.2023 claiming ₹16485754.30. A revised/New Form C was received on 22.10.2026 claiming a total of ₹22071346, which is reflected in the "Amount claimed" column and is not additional to the original claim.

The admitted financial debt remains ₹16418428 as on the insolvency commencement date, 19.09.2023. The additional amounts have been dealt with vide the RP's letter dated 29.10.2026.
Of the difference between the amount claimed and the financial debt admitted, ₹540035 represents approved CIRP costs funded by the creditor. This amount is acknowledged and accounted for separately as outstanding reimbursement towards approved CIRP costs; its exclusion from the financial debt admitted does not constitute rejection of reimbursement. The remaining difference comprises ₹4783797 towards post-commencement interest and ₹329086 towards the creditor's own counsel expenses, which have not been admitted for the reasons communicated in the aforesaid letter.